

sion's view expressed in its 3rd Annual Report that certain objects of the M.R.T.P. Act could not be achieved unless there was proper understanding and appreciation of the Commission's view point by the Company Law Administration; and

(b) the facts in this regard and reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The Commission has not made any such observation in its Third Annual Report. The Commission has confirmed that it has not expressed any such opinion or made any Press statement in that regard.

(b) Does not arise

**Demand to increase trains between Howrah and Samastipur and between Ranchi and Samastipur**

60. SHRI BHOGENDR A JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been a persistent demand from All India Maithil Sangh and other organisations of Calcutta to increase the number of express or Mail trains between Howrah and Samastipur as there is Unmanageable rush in 19 and 21 UP trains;

(b) whether it is proposed to run one extra Maithila Mail train between Howrah and Samastipur to complete the journey in about eight hours;

(c) whether a large number of passengers travel between Ranchi and Samastipur for various destinations between Ranchi, Dhanbad and Hazaribagh districts on the one side and several districts of North Bihar on the others; and

(d) if so, whether it is proposed to instal a direct sleeper coach between Ranchi and Samastipur?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). A demand has been recently received by the Railways from the All India Maithil Sangh, Calcutta, for introduction of direct train between Howrah and Samastipur. This has been examined and found operationally not feasible due to lack of line capacity on sections enroute and terminal facilities at Howrah.

(c) and (d). The existing level of through traffic between Ranchi and Samastipur is very meagre and does not justify provision of through coach between these points.

**Demand of Co-operative Societies of vendors of Muzaffarpur and Darbhanga**

61. SHRI BHOGENDR A JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Co-operatives of actual vendors of Muzaffarpur and Darbhanga under Samastipur Division have demanded the grant of vending and catering facilities to them for the above stations in accordance with the rules and directives of the Railway Board;

(b) if so, whether they have been granted vending rights and if not, whether it is proposed to be done soon; and

(c) action proposed to be taken against the officers responsible for preferring individual vested interested against the vendors' co-operative society?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) In response to a notification issued on 20th March 1974 by the Divisional Superintendent, Samastipur for award of a vending contract at Darbhanga station, the N.E. Railway Vending and Canteen Co-operative Society Ltd., applied for allotment of the contract. In response to

applications called for recently by the North Eastern Railway for allotment of catering and vending contracts at Muzaffarpur and Darbhanga, the following Co-operative Societies have applied;

*At Muzaffarpur*

- (i) Muzaffarpur Railway Labour Contract and Construction Society Ltd., Muzaffarpur.
- (ii) Muzaffarpur Goods Handling Labour Co-operative Society Ltd., Muzaffarpur.
- (iii) N. E. Railway Vending and Canteen Co-operative Society Ltd., Muzaffarpur.
- (iv) Railwaymen Consumers' Co-operative Society Ltd., Muzaffarpur.

*At Darbhanga*

For allotment of vending contract at Darbhanga, only one society, viz., N.E. Railway Vending and Canteen Co-operative Society Ltd., Darbhanga has applied.

(b) The N.E. Railway Vending and Canteen Co-operative Society Ltd., Darbhanga which applied for a contract in 1974, were not granted a contract as they were not found suitable for the same. The applications of the Co-operative Societies who have applied in response to the recent call for applications are still under scrutiny.

(c) Does not arise

**Representation from Chutia Railway Colony Labour Co-operative Society Ltd., Ranchi**

62. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Chutia Railway Colony Labour Co-operative society limited P.O. and District Ranchi on the South Eastern Railway has been representing to the Railway Board for (i) clearing its dues since June, 1974 upto date (ii) making its member regular

workers of the South Eastern Railway and (iii) granting contract of transshipment work at Ranchi and Hatia to Co-operative Society; and

(b) if so, Board's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Representations have been received from Chutia Railway Colony Labour Co-operative Society to the effect that they should be allotted a handling contract at Ranchi and Hatia and that the labourers now working under the present contractor namely Bhojudih Co-operative Society have not been receiving wages regularly.

2. S E Railway Labour Sahayog Samiti Ltd., Bhojudih has been awarded goods and parcels handling contract at Ranchi and Hatia along with certain other stations on S E. Railway. There is one Chutia Railway Colony Labour Co-operative Society, Ranchi, Registration No. 58 of 1973. This Labour Co-operative Society has not been awarded any goods and parcels handling contract by S.E. Railway. They have however, represented recently to Divisional authorities for award of contract of handling work of goods and parcels shed, transshipment shed at Ranchi with recommendation in this behalf made by the Joint Registrar, Co-operative Societies, Ranchi. The question of awarding contract to this Society in replacement of S.E. Railway Labour Sahayog Samiti Ltd., Bhojudih does not arise during the currency of existing contract valid upto 3 years with effect from 16th April 1973 in respect of Ranchi and Hatia stations. The award of contract to Chutia Railway Colony Labour Co-operative Society Ltd., would be considered whenever a vacancy arises and if the party applies in response to call for tenders.

In regard to the complaint that the present contractor namely Bhojudih Co-operative Labour Society were not paying the wages to the labourers, the matter is under enquiry.